

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75418 & 75419 of 2017

(Arising out of Order-in-Original No. 169/Denovo/Commr/2016 dated 30.11.2016 passed by Commissioner of Central Excise, Customs & Service Tax, Jharkhand)

Sharad Poddar

Mohulishole, Dhalbhumgarh, East Singhbhum (Jharkhand)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur

143, New Baradwari, Sakchi, Jamshedpur-831001.

Respondent

With

Pawan Kumar Poddar

Mohulishole, Dhalbhumgarh, East Singhbhum (Jharkhand)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Jamshedpur

143, New Baradwari, Sakchi, Jamshedpur-831001.

Respondent

APPEARANCE :

Shri N.K.Chowdhury, Advocate for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...77954-77955/2025..

DATE OF HEARING : 17.12.2025

DATE OF DECISION : 17.12.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their

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appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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